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## PART IV

### Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

#### HOME DEPARTMENT NOTIFICATIONS

*The 21st July 1945*

**No. 3399-A.**—The following notification, issued by the Government of Bihar in the Appointment Department, is republished for general information.

By order of the Governor  
**R. A. E. WILLIAMS**  
*Chief Secretary to Government*

*The 10th July 1945*

**No. 716-A.**—The following officers of the Joint Cadre stationed in Orissa have passed in Oriya in the first half-yearly Departmental Examination held in April 1945 :—

- (1) Mr. V. Ramanathan, I.C.S.
- (2) Mr. R. S. Ojha, I.S.C.

By order of the Governor  
**J. BOWSTEAD**  
*Chief Secretary to Government*

*The 25th July 1945*

**No. 3516-A.**—The following notification, issued by the Government of India, Home Department, is republished for general information.

By order of the Governor  
**R. A. E. WILLIAMS**  
*Chief Secretary to Government*

*New Delhi, 21st June 1945*

**No. 63/45-Ests.**—The following amendments made by the Secretary of State in the Reserved Posts (Other Services) Rules, 1933, are published for general information:—

I, Leopold Stennett Amery, one of His Majesty's Principal Secretaries of State, in virtue of the powers conferred by section 246 (1) and section 250 (1) of the Government of India Act, 1935, hereby make, with the concurrence of my Advisers, the following amendments in the Reserved Posts (Other Services) Rules, 1933, namely:—

1. In the First Schedule to the said Rules:—

A. In Part I—Indian Forest Service—

(i) Under the head "Posts in Madras (with Coorg)" for the entry "25 Deputy and Assistant Conservators in charge of, or attached to, Divisions" and the figures "38" the entry "24 Deputy and Assistant Conservators in charge of, or attached to, Divisions" and the figures "37" shall be substituted.

(ii) Under the head "Posts in Bombay and Sind (Combined Cadre)" for the entry "10 Deputy and Assistant Conservators of Forests in charge of, or attached to, Divisions" and the figures "19" the entry "7 Deputy and Assistant Conservators of Forests in charge of, or attached to, Divisions" and the figures "16" shall be substituted.

(iii) Under the head "Posts in the United Provinces" for the entry "18 Deputy Conservators of Forests" and the figures "24" the entry "17 Deputy Conservators of Forests" and the figures "23" shall be substituted.

(iv) Under the head "Posts in the Punjab (with North-West Frontier Province)" for the entry "14 Deputy and Assistant Conservators of Forests in charge of, or attached to, Divisions" and the figures "23" the entry "13 Deputy and Assistant Conservators of Forests in charge of, or attached to, Divisions" and the figures "22" shall be substituted.

B. In Part IIIA—Indian Service of Engineers—

(i) Under the head "Posts in Bombay" for the entry "15 Divisional Posts" and the figures "22" the entry "14 Divisional Posts" and the figures "21" shall be substituted.

(ii) Under the head "Posts in Bengal (Irrigation)" for the entry "7 Divisional Posts" and the figures "12" the entry "6 Divisional Posts" and the figures "11" shall be substituted.

(iii) Under the head "Posts in the United Provinces (Irrigation)" for the entry "21 Divisional Posts" and the figures "32" the entry "19 Divisional Posts" and the figures "30" shall be substituted.

(iv) Under the head "Posts in the Punjab (Irrigation)" for the entry "7 Training Reserve Posts" and the figures "77" the entry "3 Training Reserve Posts" and the figures "73" shall be substituted.

(v) Under the head "Posts in Bihar and Orissa (combined cadre)"

(a) Under the sub-head "Bihar" for the entry "9 Divisional Posts" and the figures "15" the entry "6 Divisional Posts" and the figures "12" shall be substituted.

(b) Under the sub-head "Orissa" for the entry "4 Divisional Posts" and the figure "7" the entry "3 Divisional Posts" and the figure "6" shall be substituted.

(vi) Under the head "Posts in Sind" for the entry "23 Divisional Posts" and the figures "30" the entry "16 Divisional Posts" and the figures "23" shall be substituted.

C. In Part IIIB—Indian Service of Engineers (B. and R. Branch)—

(i) Under the head "Posts in Bengal" for the entry "2 Divisional Posts" and the figure "8" the entry "1 Divisional Post" and the figure "7" shall be substituted.

(ii) Under the head "Posts in the United Provinces" for the entry "3 Divisional Posts" and the figure "6" the entry "2 Divisional Posts" and the figure "5" shall be substituted.

(iii) Under the head "Posts in the Punjab" for the entry "5 Divisional Posts" and the figures "10" the entry "4 Divisional Posts" and the figure "9" shall be substituted.

D. In Part IVA—Indian Educational Service (Men's Branch)—

Under the head "Directors of Public Instruction" the entry "Assam" and the figure "1" shall be omitted.

E. In Part IVB—Indian Educational Service (Women's Branch)—

The existing entries shall be deleted and the following substituted, viz. :—

Selection Grade Posts—

Madras	Principals	2
Bombay	Inspectress	1

F. In Part VI—Indian Agricultural Service—

Under the head "Selection Grade and Ordinary Time Scale Posts"

(i) Under the sub-head "Central Government" the entry "Imperial Agricultural Chemist.....1" shall be omitted.

(ii) Under the sub-head "Central Provinces and Berar" the entry "Mycologist.....1" shall be omitted.

2. In the second schedule to the said Rules:—

Under the head "Posts in Central Services, class I"—

A. Under the sub-head "Geological Survey of India, class I"

(i) The entry "Director.....Dr. Sir Cyril Fox" shall be omitted.

(ii) For the words "Superintending Geologist" against the name of Dr. E. L. G. Clegg the word "Director" shall be substituted.

B. Under the head "Telegraph Engineering Service, class I"

(i) The entry "Director of Telegraphs—Mr. R. E. Elcock, v.c., M.M." shall be omitted.

(ii) For the entry "Deputy Chief Engineer—Mr. R. B. Dennis, B.Sc. (Eng.), A.C.G.I., M.I.E.E." the entry "Director of Telegraphs—Mr. R. B. Dennis, B.Sc. (Eng.), A.C.G.I., M.I.E.E.," shall be substituted.

(iii) For the entry "Divisional Engineer, Telegraphs—Mr. C. R. Cooke, A.C.G.I., A.M.I.E.E.," the entry "Director of Telegraphs—Mr. C. R. Cooke, O.B.E., A.C.G.I., A.M.I.E.E., F.R.G.S." shall be substituted.

(iv) For the word "Do" against the name of Mr. L. C. P. M. Grant, O.B.E., the words "Divisional Engineer, Telegraphs" shall be substituted.

C. Under the head "Indian Audit and Accounts Service, class I".

For the words "Class I Posts, General List" against the name of Mr. E. Price the words "Accountant-General, etc., class II, General List" shall be substituted.

Given under my hand this 7th day of May 1945.

L. S. AMERY

One of His Majesty's Principal Secretaries of State

D. C. DAS

Deputy Secy. to the Govt. of India

The 19th July 1945

**No. 2010-C.**—The following notification of the Government of India is republished for general information.

By order of the Governor

R. A. E. WILLIAMS

Chief Secretary to Government

DEFENCE DEPARTMENT

New Delhi, 16th June 1945

No. 5-DC(18)/45—In exercise of the power conferred by section (2) of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

To clause (c) of sub-rule (1) of rule 89 of the said Rules, the words "and includes transport by sea in country craft to any place whether within or outside India" shall be added.

RAM CHANDRA

Secy. to the Govt. of India

## FINANCE DEPARTMENT

### NOTIFICATION

The 23rd July 1945

**No. 720-F.S.**—The following notifications, issued by the Government of India, Finance Department (Communication), are hereby republished for general information.

By order of the Governor

J. E. MAHER

Additional Secretary to Government

New Delhi, 15th June 1944

No. 3902-PT/44—The Governor-General in Council is pleased to direct that the following further amendment shall be made in the Post Office 12-year National Savings Certificates Rules, namely:—

(i) In the said Rules for sub-rule (4) of rule 2 the following shall be substituted, namely:—

"(4) The total face value of National Savings Certificates which may be held by one person, whether in the capacity of a sole holder or a joint holder or both is limited to Rs. 5,000. A declaration in the prescribed form must be made, on the occasion of each purchase, by the purchaser or purchasers to the effect that—

(a) the total holding of the purchaser or purchasers will not after that purchase exceed this limit, and

(b) the application, declaration and Post Office National Savings Certificates Rules shall be the basis of the contract between the purchaser or purchasers and the Government of India."

(ii) After clause (f) of the Exception below sub-rule (5) of rule 2 the following shall be inserted, namely:—

"(g) Certificates to which the holder becomes entitled by succession. Provided that a person, whose holding thus exceeds Rs. 5,000, shall not purchase any more Certificates."

ABDUL QADIR

Financial Adviser

New Delhi, 21st July 1944

No. D. 4956-PT/44—The Governor-General in Council is pleased to direct that the following further amendment shall be made in the Post Office 12-year National Savings Certificates Rules, namely:—

For the exception below sub-rule (1) of rule 11 of the said Rules the following shall be substituted, namely:—  
"Exception—Discharge of the certificates within 3 years from the date of purchase may be permitted by the competent authority (as mentioned in rule 13) in the event of death of the holder or of both the holders in the case of joint certificates."

M. K. SEN GUPTA  
Financial Adviser

## COMMERCE AND LABOUR DEPARTMENT

### NOTIFICATION

The 23rd July 1945

**No. 3321-Cem.**—The following notification, issued by the Government of India, Department of Labour, is republished for general information.

By order of the Governor  
J. E. MAHER

Secretary to Government

New Delhi, 7th July 1945

No. L.R. 2(17)—The Report of Mr. D. G. Jadhav, Conciliator in the dispute between the Hingir-Rampur Coal Company Limited, Sambalpur, Orissa and its employees is hereby published.

M. T. RAJU

Deputy Secy. to the Govt. of India

REPORT OF D. G. JADHAV, ESQUIRE, CONCILIATOR

In the matter of the trade dispute between Messrs. Killick Nixon & Co., Agents, Hingir-Rampur Coal Co., Rampur Coal Co., Rampur Colliery, district Sambalpur, Orissa, and its employees.

Mr. John Weir, Manager, for the Hingir-Rampur Coal Co., Rampur Colliery.

Mr. Krupasindhu Khuntia, President; Mr. B. D. Dash, Secretary; Mr. Santosh Kumar Aind, Member, Executive Committees; for the Sambalpur Colliery Workers' Union, Telenpalli, P. O. Brajrajnagar, district Sambalpur.

### REPORT

In exercise of the powers conferred by clauses (b) and (c) of sub-rule (1) of rule 81A of the Defence of India Rules, the Government of India by their order No. L.R.2(17), dated the 21st April 1945, appointed me to conciliate in the dispute which had arisen between the Hingir-Rampur Coal Co. and its employees. The Order directed me to exercise, so far as may be necessary for the purpose of conciliating the said trade dispute, such powers as are conferred on, and follow such procedure as is prescribed for, a Board of Conciliation under the Trade Disputes Act, 1929 (VII of 1929) and the Trade Disputes (Central) Rules, 1938.

On receipt of the Order above mentioned, I called upon the parties to appear before me on the 3rd and 4th May 1945, respectively. The place of hearing was fixed at Brajrajnagar at a distance of about three miles from the Rampur Colliery.

**Short history of the dispute**—On the 6th of March 1945, the Manager of the Company served a month's discharge notices on 12 employees in addition to the 4 who had already been served with such notices previously. The grounds on which this was done were said to be that the staff discharged were found to be in excess of actual requirements and the Company, therefore, had no work to offer them. As the employees served with notices included mainly timbermen, all the timbermen numbering 81, employed in the Mine struck work on the 7th March 1945 as a protest against the Manager's action. The strikers did not resume work on the 8th March, but did so on the following day in consequence of a settlement which was arrived at between the Manager of the Company and the President of the Union. It was decided that instead of 3 timbermen fixed by the Manager where 5 were working before, 4 timbermen including 1 mistry should be employed, and that the timbermen in excess of the actual requirements should be offered alternative employment carrying pay and privileges in no way less than those posts on which they were previously employed. The Company did not accede to the request of the President of the Union for the continuation of free distribution of kerosene oil to workers for domestic purposes, a practice which had been in vogue for a long time and had been stopped from the 6th March 1945.

The Union then submitted a memorandum of their grievances to the Agents, Messrs. Killick Nixon & Co., Bombay, with a view to seeing their intervention in the matter. Their main demands were—

(i) Issue of free kerosene oil

(ii) Withdrawal of dismissal notices

(iii) Wages for the days on which the workers went on strike.

(iv) Introduction of the Government of India revised rationing scheme.

(v) Removal of head clerk who had become unpopular because of his intolerable dealings with the workers.

But the reply received from the Company that "the measures proposed by the Mine Manager had already been communicated to them" did not satisfy the Union. On the 5th April 1945, the Manager further refused work to another batch of 11 men. This aggravated the situation and the agitation gathered momentum. The workers held a meeting and resolved unanimously to cease work if their demands were not met within a period of 14 days from the 9th April 1945. They sent copies of the Resolution passed in the meeting to the Manager, Hingir-Rampur Coal Co., to the Local and Central Governments, with a request that steps may be taken to refer the matter to a Board of Conciliation.

*General discussion on demands*—In response to the summons I had issued to the parties, Mr. Khuntia, President of the Union presented the list of demands on behalf of the workers, on 3rd May 1945. These were 23 in number. I discussed them *seriatim* with the representatives of the Union, with a view to clarifying the ambiguities, if any, in the statements made by the President. I then forwarded a copy of these demands to the Manager with a request to submit his replies to them by 4 P.M. on the 4th May 1945. Mr. Weir submitted his replies to the demands on the 4th afternoon. I then once more called the Union representatives for discussion on the replies submitted by the Management.

In the course of the discussion, Mr. Khuntia stated that in regard to Demand No. 1, although some of the workers had been re-employed after the expiry of the notice period, the Union feared a breach in their services, and that the workers so affected would not, thus, be entitled to such privileges as accrued from long and continued service. As regards those persons who had not been employed, he insisted that re-employment should be offered forthwith and compensation paid for the period of their forced unemployment. As regards the question of increase in dearness allowance and rise in basic wages, the President argued that the scales of dearness allowance and basic wages were very low in the colliery and that they should be given the same scales of dearness allowance and increase in basic wages since the War as were paid in Jharia coal mines. With regard to the grant of three months bonus per annum, he was not able to produce any convincing evidence in support of his demand. He said that till the 6th March, i.e., only a month after the arrival of Mr. Weir, the Company passed orders stopping the advance of loans to the needy workers. He submitted that the practice of giving loans to the employees is prevalent in the big industries all over, as it saves the workers from going to the moneylenders who extracted exorbitant interests on the sums advanced. He agreed that there might be defaulters here and there, causing avoidable monetary loss to the Company, but he did not see any reason for ordering the discontinuance of the practice.

As regards the free issue of kerosene oil, he stated that all the workers, from the highest to the lowest, used to get kerosene oil free of cost for domestic purposes, but it had been stopped from the 6th March 1945; that as it is an essential commodity for the workers, its supply should not have been cut off, especially when kerosene oil is not procurable in the market.

On the 4th May 1945, Mr. Weir submitted his replies to the demands and argued on them at length. With regard to Demand No. 1, he said that the men whose services were terminated had been found to be in excess of requirements and all the men removed from timbering were offered other work at which they could earn more. Some accepted alternative employment while the others abstained from attending the colliery. As regards the cancellation of dismissal notices, he said that there was no need for it in the case of those persons who accepted alternative employment as there was no break in their service. In the case of those who had remained away, the question did not arise as they were still out of employment. As regards kerosene oil, he said that he was forced to stop the free issue of the oil, because of the frequent and large leakages in the quota of oil received, which was in itself, not enough for the regular use of the underground workers, whose number was increasing daily.

As regards loans of money, he said that on taking charge of the mines, he was handed over a list of defaulters from whom a sum of Rs. 3,000 had been outstanding. He was, therefore, obliged not only to cut short the list but also to be more strict in granting advances than before. He said that he was, however, prepared to loan money in cases of death.

As regards the annual bonus, Mr. Weir said that the Company were giving one month's pay as bonus every year and that he did not see justification in recommending for any increase in this respect, especially because no other colliery was paying anything more than this.

He stated that the lamps were already invariably issued to tubo-checkers, short-firers, tub-riders, banksmen and on-setters, as demanded by the Union.

Overtime, he said, is always paid in accordance with the rules laid down by Government in this respect.

He stated that the Company had introduced leave rules with effect from 1943. No holidays with pay on festive occasions are granted but if any are obtaining in other collieries, he would have no objection to fall in line.

He also found no objection in issuing appointment letters to permanent workers.

He said that the Union was not correctly informed when it said that foodstuffs are not supplied by the Company. In fact, a fully equipped shop is being run on satisfactory lines.

Mr. Weir said that he was not aware that articles such as shoes, caps, waterproofs, etc., were ever supplied to the mine workers by a Company. He was prepared to offer such assistance to his employees in this respect as was possible. For instance, he would be willing to issue rice bags to workers to protect them from rains.

He was prepared to improve the existing rest houses, if so desired. There is a school in existence already, and if another is wanted, he said, he would be willing to start it if sufficient attendance is assured.

He also informed me that the Company were earnestly considering a plan for the construction of houses and the layout of filtered water supply. He assured me that the work would be started as soon as building material became available.

As regards the complaint against his head clerk, Mr. Weir told me that from his personal experience he could say that Mr. Chellam was very considerate towards the workers and did almost everything that was needed. He, however, promised to supervise more closely with a view to satisfying himself that the workers were treated by his staff with patience and sympathy and not at all harshly.

As regards dearness allowance and increase in basic wages, Mr. Weir said that he was quite sanguine that his Company was not paying less than any other coal concern in Bihar or Bengal. His percentage of increase would compare favourably with any other in this part of the country not excepting the percentage laid down by the Indian Mines Association at the instance of the Government of India.

While these negotiations were going, I found opportunities to visit the colliery and to go underground. I had personal contact with the workers both on the surface, and underground. I also inspected the grainshop, school, rest-house, workers, quarters, baths, etc. and watched the different operations on which the staff were employed. To my surprise, I found that the provisions of the Maternity Benefit Act were woefully neglected. Although the question of payments under this Act did not form part of the dispute, I pointed out to the Manager his responsibilities under the law. In my presence, payments were made to several women who were pregnant and to those who had recently been delivered of children.

On the 6th May 1945, I called the parties once again for further deliberations. After a good deal of free and frank discussion on the demands, I was able to see a settlement in sight. It was, at last, agreed by the parties, in regard to the basic wages and dearness allowance, that the wages obtaining in the Rampur Colliery should be compared with those of Jharia field and that should the latter be found to be more favourable than those at Rampur, the Manager of the Hingir-Rampur Coal Co. should apply them to the workers employed by him. On these terms, therefore, an agreement was drawn up and signed by the parties in my presence.

I then addressed the Indian Mining Association for information regarding the rates of wages paid to the workers in Jharia field. The Association informed me

that owing to the variation in different seams and coal face, the difficulty of extraction and to the differences in the lengths of leads from the coal face to the pitshaft, it would be difficult, if not impossible, to compare wage rates of one colliery in Orissa with the whole field in Jharia. They, therefore, suggested a reference to page 68 of Dr. B. R. Seth's book 'Labour in the Indian Coal Industry'. The information given therein was found quite sufficient for my purpose. In the attached statement of wages, I have compared the Rampur and Jharia wages of 1938 and have also given the wages that should be assumed to be in force in Rampur Colliery in 1939, so that 50 per cent of these wages should be added as dearness allowance in accordance with the Indian Mining Association Circular No. 79-R., dated the 5th April 1944, to make up the total emoluments of the workers in Rampur Colliery as is the case with the workers in Jharia. It will be seen that the basic wages at Rampur, as defined in item 2 of the agreement, were very much lower than those at Jharia. Taking into careful consideration, therefore, the letter and spirit of the agreement on this point, that such rates of wages as are being paid to workers in Jharia mines should be paid to Rampur workers, I have assumed the pre-war wages of Rampur as two-thirds of the present-day

wages, and have compared these with the pre-war figures of the Jharia mines, accepting the more favourable of the two (i.e. 2/3rd of Rampur and pre-war of Jharia) as the assumed pre-war wage of Rampur. It will also be seen that in the majority of cases, the assumed wages will not materially alter the present-day emoluments of the Rampur workers. The Rampur Colliery management, though increased the wages of its workers from time to time so as to bring them to the approximate level of the emoluments received by Jharia miners, had not made any mention of the proportion of dearness allowance paid to the workers. I have, therefore, split up these items into two, so as to bring them in line with Jharia miners.

I, therefore, recommend that the management should pay their employees at the rates mentioned in column 4 of the statement plus 50 per cent of the same as dearness allowance with effect from the 6th May 1945, the date on which the agreement was signed in addition to the usual attendance bonus.

As regards paid holidays, the Company should obtain information from the Indian Mining Association and enforce such holidays in the Rampur Colliery as are granted to the workers in the Jharia fields.

Comparative Statement of Wages in Rampur and Jharia Collieries

Class of worker	Wages in 1939		Assumed wages for Rampur collieries in 1939
	Rampur (a)	Jharia (b)	
	Rs. a. p.	Rs. a. p.	Rs. a. p.
<i>Surface—</i>			
Banksman .. .. .	0 4 6 per day	0 7 0 per day	0 7 0
Blacksmith .. .. .	0 5 6 "	0 11 0	0 11 0
Chinman .. .. .	0 3 6 "	0 7 0	0 7 0
Depot Chaprassi .. .. .	0 4 6	.. .. .	10 0 0 per month
Fireman .. .. .	0 6 0	0 11 0	0 11 0
Fitter Coolies .. .. .	0 5 0	.. .. .	0 7 0
Fitters .. .. .	0 10 0	20 0 0 to	20 0 0 to
Wagon loaders .. .. .	.. .. .	35 0 0 per month	35 0 0 per month
Jam removers .. .. .	0 1 6	0 1 6	0 1 6 per ton
Shale pickers .. .. .	0 3 6	.. .. .	0 6 0
Trammers .. .. .	0 3 0	.. .. .	0 5 6
Tub Repairers .. .. .	0 4 6	0 6 6	0 6 6
Tub cleaners or unloaders .. .. .	0 4 6	.. .. .	1 3 0
Miscellaneous workers .. .. .	0 4 6	.. .. .	0 6 0
	0 3 6	0 6 0	0 8 0
<i>Underground—</i>			
Boiling coolie .. .. .	0 3 6	0 6 0	0 6 6
Miners per tub .. .. .	0 2 6	0 6 6	0 4 6
Loaders .. .. .	0 2 6	0 6 6	0 4 6
Carpenter coolies .. .. .	0 5 0	.. .. .	0 6 0
Haulage trammer .. .. .	0 4 0	0 8 6	0 6 0
Line coolies .. .. .	0 3 6	.. .. .	0 6 0
Line mistries .. .. .	0 5 0	17 0 0 to	20 0 0 per month
	.. .. .	23 0 0 per month	.. .. .
Onsetters coolies .. .. .	0 4 6	0 7 0	0 8 0 per day
Pumpmen .. .. .	0 5 0	12 0 0 to	14 0 0
	.. .. .	16 0 0 per month	.. .. .
Shot firers .. .. .	0 5 0	0 12 0	0 12 0
Explosives carriers .. .. .	0 3 6	.. .. .	0 6 0
Tub Riders .. .. .	0 3 6	.. .. .	0 9 0
Timber mistry .. .. .	0 7 6	19 0 0 to	16 0 0 to
	.. .. .	25 0 0	22 0 0 per month
Timber coolies .. .. .	0 5 0	.. .. .	11 0 0
Tub checkers .. .. .	0 5 6	.. .. .	14 0 0 to
	.. .. .	.. .. .	18 0 0
Gate keepers .. .. .	.. .. .	.. .. .	0 6 0
U. G. Miscellaneous .. .. .	.. .. .	.. .. .	0 6 6
	Hingir-Rampur Colliery 1939	Jharia Collieries 1938	Assumed wages at Rampur Colliery in 1939

(a) As supplied by the Hingir-Rampur Coal Co.

(b) Mean average of the usual rates mentioned at page 68 by Dr. B. R. Seth in his book (Labour in Indian Coal Industry). Before Mr. D. G. Jadhav, Conciliation Officer (Railways) and Supervisor of Railway Labour.

## CONCILIATOR

In the matter of Trade Dispute between the management of the Hingir-Rampur Coal Co., Ltd., Rampur Colliery, Sambalpur District, Orissa and its employees.

## MEMORANDUM OF SETTLEMENT

Demands (submitted by the Sambalpur Colliery Workers' Union, Tolonpali, P. O. Brajrajnagar)

## Terms of settlement

1. (a) Notices of dismissal served on 18 employees be withdrawn and they must be re-instated. Notices of dismissal have not be cancelled of those employees who have accepted alteranative employments.

Cases of other dismissed hands have not yet been considered.

(b) 11 employees dismissed without notice in contravention of Trade Dispute Act on the 9th April 1945 be re-instated with full compensation.

These 11 employees have been taken in when the S. D. O. Sardar made a preliminary enquiry into the dispute referred in the strike notice. They had to sit idle for five days for which no compensation has been paid to them.

Such indiscriminate dismissal by the mine Manager has created a great panic among entire mass of colliery workers. No one knows what will be to his fate next. At this hour of acute coal crisis such a drastic action on the part of the management is creating suspicion in the rank of workers and no one is in a mood to work at his post with a peaceful mind.

2. Dearness allowance be paid on the following scales :—  
(a) Up to Rs. 40 .. .. 50 per cent  
(b) From Rs. 41 to Rs. 70 .. .. 33 per cent  
(c) From Rs. 71 to Rs. 100 .. .. 25 per cent

The present system of dearness allowance in this Colliery is this that all the permanent workers are getting only 10 per cent dearness allowance which is most surprising of all. It will be more surprising if this figure is compared with the existing scale of dearness allowance now being paid to the workers of O. P. Mills which is only at a distance of one mile from this Colliery. The workers of O. P. Mills are getting 33 per cent dearness allowance over and above 100 per cent increment in the basic wages. In order to compensate the high cost of living even they are still demanding for more Dearness Allowance and Bonus. The weekly paid workers have no such basis of Dearness Allowance. It is not clear what per cent of Dearness Allowance is being paid to the weekly paid workers over and above their basic wages.

It is said that a miner is at present earning 3 times more than what he was getting in pre-war period. But it is quite a mis-statement of facts as it may be evident from the average earning and expenditure of a miner per month.

3. (a) Minimum pay of a worker should be Rs. 30 excluding all other concessions.

The basic wages of a worker in this colliery is as low as Rs. 9 including Dearness Allowance. From the chart of scale of pay given, it will be evident the real and most pitiable conditions of workers in comparison to the workers of O. P. Mills, Brajrajnagar, which is the nearest industry to this colliery.

(b) Existing pay of a worker be increased according to the proportion of increment in the minimum pay.

(c) Weekly paid workers to be paid as follows :—

	Rs.	a.	p.
(i) Surface daily coolies .. ..	0	12	0
Banksman .. ..	0	14	0
(ii) Under-ground daily cooly .. ..	0	14	0
Onsetter .. ..	1	0	0
Tub-rider .. ..	1	0	0

(d) Rate of miners, loaders and wagon loaders be increased by 56 per cent.

Due to shortage of tubs, average earning of a miner, loader or a wagon loader is not more than Rs. 20 to 25.

4. (a) Three months' Bonus be paid to all permanent workers annually to give them incentive.

(b) Time Bonus be paid to all manual and non-manual workers at the rate now prevailing in the Coalfields of Bengal and Bihar.

This principle of paying time Bonus has been recommended by Delhi-Dhanbad Decision in order to give incentive to the workers.

An agricultural labourer of this locality earns Rs. 20 to 22 per month which is more than the average earning of a colliery worker per month.

1. The Company agrees to cancel the discharge notices served on the employees concerned (except R. N. Biswas and S. G. Sirali) and undertakes to give them employment on posts carrying similar emoluments and privileges as those on which they were employed before.

2. We agree that the same rates of Dearness Allowance, Attendance Bonus and increase in basic wages as are being paid to the workers in Jharia Mines, be made applicable to the workers of the Hingir-Rampur Coal Company ('Basic wages' means the wages prevalent in Jharia Mines in December 1939).

(If in Jharia operations such as Coal-cutting and loading are done by one worker and the same operations are done by two workers at Rampur Colliery the wages should be calculated proportionately, taking into the consideration the size of tubs).

3. Ditto ditto.

4. We agree to one month's Bonus being paid to the workers.

Demand—(submitted by the Sambalpur Colliery Workers' Union, Telonpali, P. O. Brajrajnagar)

5. Advance money should be paid to workers as before in the case of emergency.

The practice of taking advance by the workers prevails all over the collieries and even before March 1945 last the workers of this colliery were getting this privilege. But since March 1945 last the new Manager has stopped paying advance with a plea that advance money is not being realised from workers. It is a matter of great surprise how the Manager without taking into consideration of the general sentiment of colliery workers has introduced such measures. It will undoubtedly create discontent and discourage workers from more regular attendance.

6. Free issue of kerosene oil to workers be maintained as before.

This system of issuing kerosene oil free of cost had been in force in this colliery till March last. But this Manager has suddenly stopped this system which has agitated all.

7. Lamps to be provided to tub-checkers, shot-firers, tub-riders, banksmen and onsets.

Till March last this system of supplying lamps to the above workers was in force. But the new Manager has stopped it for no reasons whatsoever. In the Ib River-Colliery these workers are being supplied with lamps.

8. Overtime is not being paid to workers working for more than 8 hours. This is against Factory Rules which should be stopped forthwith.

9. Leave should be granted to permanent workers on the following basis:—

(a) Privilege leave—1 month with full pay

(b) Sick leave—15 days with full pay

(c) Festival leave be granted as follows:—

Holy—1 day, Rathjatra—1 day, Navakhi—1 day, Pospurnima—1 day, Kalipuja—1 day, Xmas—1 day, New Year Day—1 day, Good Friday—1 day.

Festival leaves were granted to workers every year by all previous Managers. But this Manager has discontinued it.

10. Appointment letters to be issued to all permanent workers with necessary conditions of service.

11. Provisions should be made for Provident Fund and grade of service.

12. There is no provision at present for supplying of daily necessities of essential articles such as dal, mustard oil, sugar, bidi, matches, soap and cheap cloth except rice. Arrangements should be made immediately to provide these essential articles at cheap rate.

13. Following materials should be provided to the workers concerned during his working hours.

(a) Shoes and caps to surface trammer during summer and winter.

(b) Water-proofs to surface trammer during rainy season

(c) Water-proof to onsetter all through the year.

14. The Sambalpur Colliery Workers Union be recognised by the management.

15. A rest-house be provided inside the Colliery premises for the use of the workers specially during rainy and winter seasons.

16. A primary school with qualified teachers should be provided at a place inside the Colliery premises suitable to the children of workers.

17. (a) Accommodation in the quarters provided to workers are quite insufficient. Each worker living with family should be provided with quarters having two rooms.

(b) A worker living without family should be provided at least one room with accommodation for cooking purposes.

18. There is no arrangement for supply of drinking water and water for bathing purposes.

(a) Drinking water should be provided at suitable places in the Colliery premises.

(b) Proper arrangement be made for supplying water for bathing purposes.

Terms of settlement

5. The Company agrees to continue the practice of granting advances to the workers on the following conditions:—

(1) Advances will be granted only to persons who have cleared their previous accounts over and above one month's wages.

(2) Advances will be granted to such employees only who have at least six months' service to their credit.

(3) The Company may, at its discretion, ask the employee, applying for an advance, to produce a permanent employee as surety.

'Permanent employee' means an employee who has an attendance of nine months within the last 12 months.

6. When the quota for kerosene oil is received intact, the Company agrees to distribute kerosene oil to its employees free of cost for domestic purposes also as before. When the quota is received short on account of leakage, the scale of distribution will be reduced in proportion to the extent of the shortage.

7. As the Company is already supplying lamps to the tub-checkers, shot-firers, tub-riders, banksmen and onsets, the demand of the Union is met.

8. The Company assures that overtime payment is made and will continue to be made in accordance with the rules made under the Mines Act.

9. The Union accepts the leave rules introduced by the Company with effect from the 1st November 1944 for the permanent staff. Permanent employee is defined in clause 3 of item No. 5.

The Company agrees to grant such holidays on festivals like Holi, Id, Xmas, Durga Pooja, etc., as are granted in Jharia Mines.

10. The Company agrees to issue letters of appointments to permanent staff.

11. The Union agrees to withdraw the demand in view of the Company's explanation that a scheme for the introduction of Provident Fund is receiving its consideration.

12. As rice, wheat, dal, sugar, cocoanuts, mustard oil, matches, gingelly oil, bidis, soap, candles and cloth are being sold at the Company's grain shop the Union withdraws the demand.

13. The Company agrees to issue rice bags to the employees to protect them from inclement weather.

14. The Company states that it has already recognised the Union. It communicates with the Union and grants it interviews whenever necessary.

15. The Company states that rest houses are already there, and that these could be improved by drawing up walls all around if so desired.

16. The Company has already provided a school at a little distance from the Colliery. If the Union can at any time guarantee the attendance of a reasonable number of students, the Company agrees to start another school in the premises of the Colliery.

17. The Company states that at not too distant a future, it is going to start the construction of a better type of quarters with more facilities and better accommodation than those provided at present. The demand is met.

18. The Company states that there are three wells in the precincts of the colliery at present, which are sufficient for supplying drinking water. Two baths, one for male and the other for females, are being fitted with adequate supply of water. Besides, a considerably improved scheme of filtered water-supply for the whole of the colliery area has recently been sanctioned and will be undertaken in the very near future. The demand is met.

Demands—(submitted by the Sambalpur Colliery Workers' Union.  
Telenpali, P. O. Brajrajnagar)

19. Three sets of uniforms be provided to Jamadars and office peons during a year.
20. Female workers should not be employed to tram tubs. Special arrangements be made to do this work by male workers.
21. The present arrangement of setting props at a distance of 6 ft. is dangerous and against Mining Rules. This system should be stopped at once. Old and weak props should not be used which will endanger the life of workers.
22. Full pay for suspension of work on 7th and 8th March last for 81 proping coolies and mistries should be paid.
23. Mr. Chellam, the Head clerk has become most unpopular and hated for his personal dealings with the workers by his undue interference in the day to day work. Even the present Manager who is quite new to this locality being influenced by him commits blunder after blunder for which the negotiation with the Union was bound to fail. His presence in the colliery has become an object of contempt among all sections of workers. In order to avoid any such trouble in future he should be immediately removed from this Colliery. Specific charges against him have been given.

## Terms of settlement

19. The Company agrees to supply two sets of uniforms to peons and Jamadars every year.
20. The Company states that females are never required to push or work on tubs. The demand is withdrawn.
21. The Company states that the rules laid down in this respect by the Mines Act are strictly observed and will continue to be so observed in future.
22. As the workers, of their own accord, chose to remain away from work the Company does not agree to pay them wages for the days they did not work. The demand is withdrawn by the Union.
23. The Company agrees to satisfy it self from time to time that no harsh treatment is meted out to the workers by any member of the office staff.

John Weir

Manager

For and on behalf of Messrs. Killick Nixon & Co.  
Agents, the Hingir-Rampur Coal Company

Krupasindnu Khuntia  
President

For and on behalf of the Sambalpur  
Colliery Workers' Union, Telenpali

D. G. JADHAV  
Councillor

LAW DEPARTMENT  
NOTIFICATION

The 25th July 1945

No. 3337-L.R.—The following Ordinances promulgated by the Governor-General are hereby republished for general information.

By order of the Governor  
J. E. MAHER  
Secretary to Government

New Delhi, 14th July 1945

ORDINANCE No. XXIII of 1945

AN  
ORDINANCE

to define "present war" and like expressions occurring in certain contexts

WHEREAS an emergency has arisen which makes it necessary to define the meaning of the expression "present war" and like expressions when used in certain contexts prior to the outbreak of war between His Majesty and Japan;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance:—

1. **Short title, extent and commencement**—(1) This Ordinance may be called the Present War (Definition) Ordinance, 1945.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2. **Meaning of "present war" and like expressions in certain contexts**—For the removal of doubts it is hereby declared that any reference, express or implied and in whatever form of words, in any provision made during the period commencing on the 3rd day of September 1939 and ending on the 8th day of December 1941 in any enactment or in any notification, rule or order under any enactment or in any contract, deed or other instrument, to the present war or the present hostilities shall, unless in the case of such a reference in any contract, deed or other instrument as aforesaid the subject or context otherwise requires, be deemed to include and always to have included a reference to the present war with Japan, notwithstanding that war had not, when the said provision was made, broken out between His Majesty and Japan:

Provided that nothing in this section shall prejudice the exercise of any power conferred in whatever form of words in any such provision as aforesaid on any Government, authority or person to declare for the purposes of such provision on what specified date the present war or the present hostilities shall be deemed to terminate.

WAVELL

Viceroy and Governor General

ORDINANCE No. XXIV OF 1945

AN  
ORDINANCE

to exempt certain war gratuities from liability to income-tax

WHEREAS an emergency has arisen which makes it necessary to provide for exempting certain war gratuities from liability to income-tax;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance:—

1. **Short title and commencement**—(1) This Ordinance may be called the War Gratuities (Income-tax Exemption) Ordinance, 1945.

(2) It shall come into force at once.

2. **Interpretation**—In this Ordinance "war gratuity" means any gratuity paid in respect of any person's service in His Majesty's Forces in connection with any hostilities in which His Majesty has been or may be engaged during the period commencing on the 3rd day of September 1939 and ending on such date as the Central Government may by notification in the official Gazette specify in this behalf, but does not include a gratuity (by whatever name called) payable under a contract of service.

3. **Exemption of war gratuities from liability to income-tax**—Notwithstanding anything contained in the Indian Income-tax Act, 1922 (XI of 1922), any war gratuity paid whether after the commencement of this Ordinance or not to any person shall not for the purposes of that Act be included in the total income or total world income of that person.

WAVELL

Viceroy and Governor General

## ORDINANCE No. XXV of 1945

AN  
ORDINANCE

*further to amend the Defence of India Act, 1939*

WHEREAS an emergency has arisen which makes it necessary further to amend the Defence of India Act, 1939 (XXXV of 1939), for the purposes hereinafter appearing ;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (25 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance :—

1. **Short title and commencement**—(1) This Ordinance may be called the Defence of India (Amendment) Ordinance, 1945.

(2) It shall come into force at once.

2. **Amendment of section 2, Act, XXXV of 1939**—In sub-section (3), of section 2 of the Defence of India Act, 1939, at the end of clauses (i), (v), (vi) and (vii) the words " or any order issued thereunder " shall be inserted and shall be deemed always to have been inserted.

3. **Amendment of section 17, Act of 1939**—To sub-sections (1) and (2) of section 17 of the Defence of India Act, 1939, the words " or any orders issued under any such rule " shall be added and shall be deemed always to have been added.

WAVELL

Viceroy and Governor General

DEPARTMENT OF SUPPLY AND TRANSPORT  
NOTIFICATIONS

*The 25th July 1945*

No. 18029-S.T.—The following notifications, issued by the Government of India, in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor  
C. S. JHA

Secretary to Government

*Bombay, 9th June 1945*

No. T.C.(14)16/45—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I hereby direct that the following further amendments shall be made in the Textile Commissioner's notification No. T.C.(14)/44, dated the 30th December 1944, namely :—

In the table below the said notification,—

(i) for entry No. 1, the following shall be substituted, namely :—

" i. (i) Provincial Textile Controller, Bombay Province  
Bombay.

(ii) District Magistrate, Sholapur " Sholapur District "

(ii) in column 1, in item 7, after sub-item (ii), the following shall be added, namely :—

" (iii) The Additional Director of Textiles. "

*Bombay, 23rd May 1945*

No. T. C. (13) 16/45—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I hereby direct that the following further amendment shall be made in the Textile Commissioner's Notification No. T. C. (13) 1/44, dated the 16th December 1944, namely :—

In the table below the said notification after item No. 4, the following shall be added, namely :—

" 5. Mr. P. P. Ramabhadran, Assistant Textile Commissioner."

*Bombay, 1st June 1945*

No. T.C.(12)5 45—In exercise of the powers conferred on me by paragraphs (b) and (c) of sub-clause (1) of clause 18B of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that except as provided in para. 3 below no dealer importing any foreign cloth into India shall sell or deliver any cloth so imported by him except to such person or persons and subject to such conditions as the Textile Commissioner may hereafter specify.

2. I further direct that every such dealer shall within two weeks of the arrival in India of any consignment containing any cloth imported by him, submit to the Textile Commissioner, C.Y.C. 2 Section, Shahibag House, Witter Road, Bombay, by registered post a statement containing the following information in respect of such consignment, namely :—

(1) the description and quantity of cloth included in the consignment ;

(2) the landed cost of each item included in the consignment.

3. If within 21 days from the day on which the statement referred to in clause 2 is received by the Textile Commissioner, the dealer receives no instructions as to the disposal of the consignment, the dealer may dispose of the cloth included in the consignment.

M. K. VELLODI  
Textile Commissioner

*The 25th July 1945*

No. 18031-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor  
C. S. JHA

Secretary to Government

*Bombay, 30th May 1945*

No. T.C. (16)2/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India, Department of Industries and Civil Supplies, No. T.C. (16)1/45, dated the 22nd March 1945, namely :—

In the said notification after the word "Bombay", the words "or any other officer authorised by him in that behalf by a notification in the Gazette of India" shall be inserted.

M. K. VELLODI

Joint Secy. to the Govt. of India

*Bombay, 30th May 1945*

No. T.C. (16)3/45—In pursuance of the powers conferred by notification of the Government of India in the Department of Industries and Civil Supplies No. T.C.(16)1/45, dated the 22nd March 1945, I hereby authorise each of the officers specified in the Table below to exercise my function to permit any manufacturer of cloth within his jurisdiction who has no spinning plant to work, cause or permit to work looms in excess of the number of looms working in the undertaking on the 30th September 1944.

TABLE

1	2
Name and designation of the officer	Area of jurisdiction
1. Provincial Textile Controller, Bombay	.. Bombay
2. Provincial Textile Commissioner, Madras	.. Madras
3. Assistant Director of Civil Supplies (Cloth) and Under Secretary to Government, Supplies and Transport Departments, Lahore.	Punjab
4. Director of Civil Supplies, Sind.	.. Sind
5. Provincial Textile Controller, United Provinces.	United Provinces
6. Cloth Controller, Bihar	.. Bihar
7. Director General of Consumer Goods	.. Bengal
8. Provincial Textile and Yarn Commissioner, C. P. and Berar.	C. P. and Berar
9. Additional Secretary to the Government of Assam, L. S. G. (Industries) Department, Shillong.	Assam
10. Provincial Textile Commissioner	.. N. W. F. P.
11. The Controller of Supply and Transport, Orissa.	Orissa
12. Director of Civil Supplies, Quetta	.. Baluchistan
13. Yarn Commissioner	.. Ajmer-Merwara
14. Director of Civil Supplies	.. Delhi
15. Assistant Commissioner	.. Coorg

*Bombay, 2nd June 1945*

No. T.C. (13)15/45—In exercise of the powers conferred on me by sub-clause (1) (b) of clause 18B of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendment shall be made to the Textile Commissioner's notification No. T.C. (13)/44, dated the 16th December 1944, namely :—

In the schedule appended to the said notification, for entry No. (1) the following shall be substituted, namely :—  
"(1) The Bombay city and suburban District, the Ahmedabad Municipal Borough and the Sholapur District."

M. K. VELLODI  
Textile Commissioner

*New Delhi, 9th June 1945*

No. T.B.(1)4/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely :—



In sub-clause (1) of clause 18B of the said Order, before the words "and may issue such further instructions" the following shall be inserted, namely:—

"(c) to furnish such returns or other information relating to his or their undertaking, and in such manner, as the Textile Commissioner may specify;"

N. O'H. O'NEILL,

Deputy Secy. to the Govt. of India  
Bombay, 9th June 1945

No. T.C.(2)79/45—In pursuance of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendment shall be made in the Textile Commissioner's notification No. 34-Tex.A (15)2/43, dated the 31st December 1942, namely:—

In Schedule K to the said notification, in serial No. 4, Sind (Karachi), in column No. 3, the item "Tharparkar District" shall be numbered as item No. "I"; the item "Dadu District" as item No. "II" and after item No. "II" so numbered, the following shall be inserted in columns 3 and 4, namely:—

"III 4 Talukas of the Sha, Bunder Division—1

IV Karachi District

(1) Karao Tract—1

(2) Keti Bunder—1"

M. K. VELLODI  
Textile Commissioner

The 25th July 1945

No. 18036-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are hereby republished for general information.

By order of the Governor  
C. S. JHA

Secretary to Government

New Delhi, 14th July 1945

No. 308-PA(108)/45—In pursuance of clause 10 of the Paper Control (Prices of board) Order, 1944, the Central Government is pleased to direct that the notification of the Government of India in the Department of Industries and Civil Supplies, No. 308-PA(97)/44, dated the 2nd December 1944, shall be cancelled.

New Delhi, 14th July 1945

No. 308-PA(108)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Paper Control (Prices of board) Order, 1944, namely:—

After clause 8 of the said Order, the following clause shall be inserted, namely:—

"8A. The Central Government may by notification in the official Gazette empower any authority to exercise any of the powers conferred upon it by the provisions of this Order."

With reference to sub-rule (1) of rule 119 of the Defence of India Rules, the Central Government is pleased to direct—

(a) that the above General order shall be published in the Gazette of India, and

(b) that a Press Note giving an indication of the nature of the above amendment made shall be issued.

New Delhi, 4th July 1945

No. 308-PA(108)/45—In exercise of the powers conferred by clause 8-A of the Paper Control (Prices of board) Order, 1944, the Central Government is pleased to direct that the powers conferred on it by clause 10 of the said Order shall also be exercised by any Provincial Government and by the Chief Commissioners, Delhi, Baluchistan, Ajmer-Merwara and Coorg.

New Delhi, 14th July 1945

No. 308-PA(107)/45—In pursuance of clause 11 of the Paper Price Control Order, 1944, the Central Government is pleased to direct that the notification of the Government of India in the Department of Industries and Civil Supplies, No. 308-PA(96)/44, dated the 2nd December 1944, shall be cancelled.

New Delhi, 14th July 1945

No. 308-PA(107)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Paper Price Control Order, 1944, namely:—

After clause 9 of the said Order, the following clause shall be inserted, namely:—

"9A. The Central Government may by notification in the official Gazette empower any authority to exercise any of the powers conferred upon it by the provisions of this order."

With reference to sub-rule (1) of rule 119 of the Defence of India Rules, the Central Government is pleased to direct:—

(a) that the above general order shall be published in the Gazette of India; and

(b) that a Press Note giving an indication of the nature of the amendment made shall be issued.

New Delhi, 14th July 1945

No. 308-PA(107)/45—In exercise of the powers conferred by clause 9-A of the Paper Price Control Order, 1944, the Central Government is pleased to direct that the powers conferred on it by clause 11 of the said Order shall also be exercised by any Provincial Government and by the Chief Commissioners, Delhi, Baluchistan, Ajmer-Merwara and Coorg.

New Delhi, 14th July 1945

No. 308-PA(109)/45—In pursuance of clause 9 of the Paper (Prices of Imported Paper) Control Order, 1944, the Central Government is pleased to direct that the notification of the Government of India in the Department of Industries and Civil Supplies, No. 308-PA(98)/44, dated the 2nd December 1944, shall be cancelled.

New Delhi, 14th July 1945

No. 308-PA(109)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Paper (Prices of Imported Paper) Control Order, 1944, namely:—

After clause 7 of the said order, the following clause shall be inserted, namely:—

"7-A. The Central Government may by notification in the official Gazette empower any authority to exercise any of the powers conferred upon it by the provisions of this Order."

With reference to sub-rule (1) of rule 119 of the Defence of India Rules, the Central Government is pleased to direct:—

(a) that the above general order shall be published in Gazette of India; and

(b) that a press note giving an indication of the nature of the amendment made shall be issued.

New Delhi, 14th July 1945

No. 308-PA(109)/45—In exercise of the powers conferred by clause 4 of the Paper (Prices of Imported Paper) Control Order, 1944, the Central Government is pleased to direct that the powers conferred on it by clause 9 of the said Order shall also be exercised by any Provincial Government and by the Chief Commissioners, Delhi, Baluchistan, Ajmer-Merwara and Coorg.

B. N. KAUL

Deputy Secretary to the Government of India

The 25th July 1945

No. 18038-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 7th June 1945

No. 1/2(55)/45-C.G.(CS)—In pursuance of the powers to sub-section (2) of section 6 of the Hoarding and Profiteering Prevention Ordinance 1943 (Ordinance XXXV of 1943), I hereby direct that the following amendments shall be made in the notification of the Controller General of Civil Supplies, No. 1/2(28)/45-C.G.(CS), dated the 21st April 1945, namely:—

In the Schedule annexed to the said notification against item 9 (ii) 'Emery Powders (Grain)'

(i) the following entry shall be inserted in each of columns 2 and 3, namely:—

'50 per cent of the landed cost less 12½ per cent of the total',

(ii) for the entry in column 5 the following entry shall be substituted, namely:—

'50 per cent of the landed cost; provided that where the article is sold by the importer to an industrial user or consumer the maximum permitted addition shall be 30 per cent of the landed cost.'

C. C. DESAI

Contlr. Genl. of Civil Supplies

New Delhi, 16th June 1945

No. 1/2(27)/45-C.G.(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the following amendments shall

be made in the notification of the Government of India in the Department of Industries and Civil Supplies, No. 1/2(27)/45-C.G.(CS), dated the 23rd April 1945, namely:—

In the schedule annexed to the said notification:—

(i) the words "F.O.R. any railway station" shall be deleted;

(ii) for note (iii), the following note shall be substituted, namely:—

"(iii) The wholesaler's price to a retailer shall be 12½ per cent less than the maximum retail price specified above in the case of bulbs imported from the U.S.A., and in all other cases, 15 per cent less than the maximum retail price specified above;" and

(iii) after note (iii) the following notes shall be added, namely:—

(iv) The prices specified in columns 4, 6 and 8 are prices F.O.R. by goods train any railway station in India at the buyer's option.

(v) The dealer may add to the maximum prices specified above, the sales tax, terminal tax or other local cess or tax actually paid by him or as the case may be the proportionate part thereof."

New Delhi, 16th June 1945

No. 1/2(44)/45-C.G.(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and in further partial modification of the notification of the Government of India in the Department of Industries and Civil Supplies, No. S/3/29/44, dated the 21st March 1944, the Central Government is pleased to fix, as follows, the maximum

prices which may be charged by a dealer or producer in respect of the brands of cigarettes of Messrs. Godfrey Philips, India, Ltd., and Messrs. Abdulla and Company Ltd., London, specified below.—

Brand	Maximum Retail Price			
	Rs.	A.	P.	
De Reszke Virginia	0	14	0	per tin of 50
Cavenders Navy Cut	0	5	0	per pkt. of 10
	1	10	0	per tin of 50
Abdulla Imperial Preference	1	4	0	per tin of 50

New Delhi, 16th June 1945

No. 1/2(50)/45-C.G.(C.S).—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the maximum price which a dealer may charge in respect of any article specified in column (1) of the Schedule hereto appended shall be as specified in the corresponding entry in—

(i) column (2) of that Schedule where the sale is made by the importer of that article to a wholesale dealer;

(ii) column (3) of that Schedule in other cases where the sale is made to a dealer;

(iii) column (4) of that Schedule in any other case:

Provided that—

(a) where the article is sold to a dealer, otherwise than in the original case, the seller may add to the maximum price the actual packing charges incurred by him;

(b) where the article is delivered at a place elsewhere than at his place of business or godown of storage the seller may also add to the maximum price a sum not exceeding the actual freight from such place or godown to the place of delivery.

#### SCHEDULE

(1) Description	(2) Price at which importer may sell to wholesale dealer per ten bulbs		(3) Wholesale selling price in other cases per ten bulbs			(4) Retail selling price per unit		
	Rs.	A. P.	Rs.	A.	P.	Rs.	A.	P.
Eveready bulbs type No. 1161, 2.5 volts and No. 1162, 3.8 volts	2	12 0	3	2	0	0	6	0
Eveready bulbs type No. 1163, 6.2 volts	3	4 0	3	11	0	0	8	0
Westinghouse bulbs 2.5 volts and 3.8 volts	2	12 0	3	2	0	0	6	0
Westinghouse bulbs 6.2 volts	3	4 0	3	11	0	0	8	0

C. C. DESAI

Joint Secy. to the Govt. of India

The 19th/25th July 1945

No. 18039-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 16th June 1945

No. 74(2)-TB/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendment shall be made in the Textile Industry (Control of Production) Order, 1945, namely:—

In the said Order, in the proviso to clause 4, after the words "for the production of cloth" the words "not being Standard Cloth" shall be inserted.

New Delhi, 16th June 1945

No. 84(1)-TA/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, and sub-section (4) of section 2 of the Defence of India Act, 1938 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Foreign Cotton Control Order, 1944, namely:—

After clause 5 of the said Order, the following clause shall be inserted, namely:—

"5-A. The Textile Commissioner may by order\* in writing direct any person who has communicated his requirements to the Deputy Chief Controller of Imports, Bombay, to purchase from such other person such quantities of any foreign cotton of the description mentioned in the schedule not exceeding such requirements, at such prices and on such terms, as may be specified in the order."

N. O'H. O'NEILL

Deputy Secy. to the Govt. of India

The 25th July 1945

No. 18042-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 14th July 1945

No. 1-D.M(1)/II/45—In exercise of the powers conferred by sub-rule 2 of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Drugs Control Order, 1943:

Provided that the amendments made in Schedule A, except in respect of the items marked in this notification with an asterisk, shall have effect only from the 14th August 1945.

#### AMENDMENTS

In the said Order—

1. In Part (i) of Schedule A—

\*Camphor in Ether and the words and figures appearing against it in columns 1 to 3 shall be omitted.

\*Camphor in Oil and the words and figures appearing against it in columns 1 to 3 shall be omitted.

\*against Emetine Hydrochloride—

Hypodermic tablets—

12 × gr. ½

.. In column 2 for the figures '2-4-9' the following shall be substituted '3-8-0'.

In column 3 for the figures '2-10-0' the following shall be substituted '4-0-0'.

6 × gr. 1

.. In column 2 for the figures '2-4-9' the following shall be substituted '3-8-0'.

In column 3 for the figures '2-10-0' the following shall be substituted '4-0-0'.

\*against Ephedrine Hydrochloride—Container of 6×1 c.c. ampoules,  $\frac{1}{2}$  gr. and the figures appearing against it in columns 2 and 3 shall be omitted.

\*Iron Arsenite (Plain or with Strychnine) and the words and figures appearing against it in columns 1 to 3 shall be omitted.

\*Sulphanilamide tablets and the words and figures appearing against it in columns 1 to 3 shall be omitted.

2. In Part (ii) of Schedule A—

(i) Under Anglo-French Drug Co. (Estn.), Ltd.—

against Befos Fort—Container of—

25×5 mgm. tablets In column 2 for the figures '2-1-3' the following shall be substituted '1-9-6'.

In column 3 for the figures '2-6-0' the following shall be substituted '1-13-0'.

100×5 mgm. tablets.. In column 2 for the figures '7-14-0' the following shall be substituted '5-4-0'.

In column 3 for the figures '9-0-0' the following shall be substituted '6-0-0'.

against Bromo Valerianate Elixir Gabail—

In column 1 for the words and figure 'container of 7 oz.' the following shall be substituted 'container of 187 c.c.'

In column 2 for the figures '4-6-0' the following shall be substituted '3-15-0'

In column 3 for the figures '5-0-0' the following shall be substituted '4-8-0'.

Dimol Syrup and the words and figures appearing against it in columns 1 to 3 shall be omitted.

against Nicotinamide—Container of—

50×50 mgm. tablets.. In column 2 for the figures '2-10-0' the following shall be substituted '2-2-3'.

In column 3 for the figures '3-0-0' the following shall be substituted '2-7-0'.

500×50 mgm. tablets In column 2 for the figures '21-0-0' the following shall be substituted '18-6-0'.

In column 3 for the figures '24-0-0' the following shall be substituted '21-0-0'.

against Nicotinic Acid—Container of—

50×50 mgm. tablets In column 2 for the figures '1-13-9' the following shall be substituted '1-9-6'.

In column 3 for the figures '2-2-0' the following shall be substituted '1-13-0'.

500×50 mgm. tablets In column 2 for the figures '13-2-0' the following shall be substituted '10-8-0'

In column 3 for the figures '15-0-0' the following shall be substituted '12-0-0'.

against Pulmo Bailly—Bottle of—

4 oz. .. In column 2 for the figures '3-4-6' the following shall be substituted '3-2-9'.

In column 3 for the figures '3-12-0' the following shall be substituted '3-10-0'.

against Sodium Sulfadiazine Solution Lederle—

Single ampoule of In column 2 for the figures '2-15-3' the following shall be substituted '2-10-0'.

In column 3 for the figures '3-6-0' the following shall be substituted '3-0-0'.

against Sulfadiazine—Container of—

20×0.5 gm. tablets .. In column 2 for the figures '3-15-0' the following shall be substituted '2-10-0'.

In column 3 for the figures '4-8-0' the following shall be substituted '3-0-0'.

50×0.5 gm. tablets .. In column 2 for the figures '9-3-0' the following shall be substituted '5-0-6'.

In column 3 for the figures '10-8-0' the following shall be substituted '5-12-0'.

1000×0.5 gm. tablets In column 2 for the figures '144-6-0' the following shall be substituted '84-0-0'.

In column 3 for the figures '165-0-0' the following shall be substituted '96-0-0'.

against Sulfaguanidine—Container of—

20×0.5 gm. tablets .. In column 2 for the figures '3-10-0' the following shall be substituted '2-5-9'.

In column 3 for the figures '4-3-0' the following shall be substituted '2-11-0'.

50×0.5 gm. tablets .. In column 2 for the figures '8-15-6' the following shall be substituted '4-11-3'.

In column 3 for the figures '10-4-0' the following shall be substituted '5-6-0'.

against Thiamine Hydrochloride injectable Lederle—

Vial of 5 c.c., 50 mgm. In column 2 for the figures '5-11-0' the following shall be substituted '3-2-9'.

In column 3 for the figures '6-8-0' the following shall be substituted '3-10-0'.

(ii) Under Boots Pure Drug Co.—

\*against Gastomag (Magnesium Trisilicate)—

Tin of 1 lb. .. In column 2 for the figures '4-8-9' the following shall be substituted '6-0-3'.

In column 3 for the figures '5-3-0' the following shall be substituted '6-14-0'.

\*against Hepastab Forts—50×2 c.c., ampoules and the figures appearing against it in columns 2 and 3 shall be omitted.

against Luteostab (Progesterone)—

Single ampoule of In column 2 for the figures '3-2-9' the following shall be substituted '2-2-3'.

In column 3 for the figures '3-10-0' the following shall be substituted '2-7-0'.

Container of 6×2 mgm. ampoules. In column 2 for the figures '17-3-9' the following shall be substituted '9-5-9'.

In column 3 for the figures '19-11-0' the following shall be substituted '10-11-0'.

Container of 6×5 mgm. ampoules. In column 2 for the figures '38-5-6' the following shall be substituted '16-14-6'.

In column 3 for the figures '43-13-0' the following shall be substituted '19-5-0'.

(iii) Under British Drug Houses, Ltd.—

\* against Ephedrine Hydrochloride B. D. H.—Bottle of—  
100× $\frac{1}{2}$  gr. tablets .. In column 2 for the figures '1-3-3' the following shall be substituted '1-8-6'.

In column 3 for the figures '1-6-0' the following shall be substituted '1-12-0'.

25× $\frac{1}{2}$  gr. tablets .. In column 2 for the figures '0-9-9' the following shall be substituted '0-12-3'.

In column 3 for the figures '0-11-0' the following shall be substituted '0-14-0'.

100× $\frac{1}{2}$  gr. tablets .. In column 2 for the figures '1-7-9' the following shall be substituted '2-4-9'.

In column 3 for the figures '1-11-0' the following shall be substituted '2-10-0'.

500× $\frac{1}{2}$  gr. tablets and the figures appearing against it in columns 2 and 3 shall be omitted.

- 100 × ½ gr. tablets and the figures appearing against it in columns 2 and 3 shall be omitted.
- 25 × 1 gr. tablets .. In column 2 for the figures '0-15-9' the following shall be substituted '1-4-3'.  
In column 3 for the figures '1-2-0' the following shall be substituted '1-7-0'.
- 100 × 1 gr. tablets .. In column 2 for the figures '2-12-9' the following shall be substituted '4-2-6'.  
In column 3 for the figures '3-3-0' the following shall be substituted '4-12-0'.
- \*against Heparin B.D.H.—  
Sterile solutions for intravenous injections—  
Rubber Capped vial of 5 c.c.—  
500 Toronto units per c.c. In column 2 for the figures '-8-3' the following shall be substituted '5-11-0'.  
In column 3 for the figures '2-14-0' the following shall be substituted '6-8-0'.
- Rubber capped vial of 5 c.c.—  
1000 Toronto units per c.c. In column 2 for the figures '7-12-3' the following shall be substituted '10-15-0'.  
In column 3 for the figures '8-14-0' the following shall be substituted '12-8-0'.
- Non-Sterile Solution without preservative—  
Rubber stopped vial of 5 c.c.—  
1000 Toronto units per c.c. In column 2 for the figures '4-14-9' the following shall be substituted '10-15-0'.  
In column 3 for the figures '5-10-0' the following shall be substituted '12-8-0'.
- \*against Pituitary (Posterior Lobe) Extract B. D. H.—  
Box of—  
6 × ½ c.c. ampoules .. In column 2 for the figures '2-3-0' the following shall be substituted '2-6-6'.  
In column 3 for the figures '2-8-0' the following shall be substituted '2-12-0'.
- 12 × ½ c.c. ampoules .. In column 2 for the figures '3-8-0' the following shall be substituted '4-4-3'.  
In column 3 for the figures '4-0-0' the following shall be substituted '4-14-0'.
- 100 × ½ c.c. ampoules In column 2 for the figures '19-11-0' the following shall be substituted '22-10-3'.  
In column 3 for the figures '22-8-0' the following shall be substituted '25-14-0'.
- 6 × 1 c.c. ampoules .. In column 2 for the figures '3-2-0' the following shall be substituted '3-9-9'.  
In column 3 for the figures '3-9-0' the following shall be substituted '4-2-0'.
- 12 × 1 c.c. ampoules .. In column 2 for the figures '5-9-3' the following shall be substituted '6-5-6'.  
In column 3 for the figures '6-6-0' the following shall be substituted '7-4-0'.
- 100 × 1 c.c. ampoules In column 2 for the figures '26-0-6' the following shall be substituted '29-8-6'.  
In column 3 for the figures '29-12-0' the following shall be substituted '33-12-0'.
- Rubber capped vial of—  
15 c.c. .. In column 2 for the figures '3-1-0' the following shall be substituted '4-0-9'.  
In column 3 for the figures '3-8-0' the following shall be substituted '4-10-0'.
- 30 c.c. .. In column 2 for the figures '5-7-6' the following shall be substituted '7-2-9'.  
In column 3 for the figures '6-4-0' the following shall be substituted '8-3-0'.
- (iv) Under Burroughs Wellcome & Co.—  
\*against Borofax—  
In columns 1 to 3 for the existing entries the following shall be substituted:—  
(1) (2) (3)  
Small—Jar 0-11-6 0-13-0  
Large—Jar 1-6-0 1-9-0
- \*against Calomel—  
100 × 5 gr. tablets .. In column 2 for the figures '3-0-3' the following shall be substituted '3-12-6'.  
In column 3 for the figures '3-7-0' the following shall be substituted '4-5-0'.
- \*Codeine (IV) and the words and figures appearing against it in columns 1 to 3 shall be omitted.  
\*Codeine and Nux Vomica and the words and figures appearing against it in columns 1 to 3 shall be omitted.  
\*Kepler vitaminised oil with Malt Extract and the words and figures appearing against in columns 1 to 3 shall be omitted.  
\*Kepler Codliver oil with Malt Extract and Chemical Food and the words and figures appearing against it shall be omitted.  
\*against Kepler Codliver oil with Malt Extract and Hypophosphites—  
Small bottle .. In column 2 for the figures '2-5-9' the following shall be substituted '2-11-0'.  
In column 3 for the figures '2-11-0' the following shall be substituted '3-1-0'.  
Large bottle .. In column 2 for the figures '4-1-9' the following shall be substituted '4-14-9'.  
In column 3 for the figures '4-11-0' the following shall be substituted '5-10-0'.
- \*against Kepler 'Codliver oil with Malt Extract and Iron Iodide—  
Bottle .. In column 2 for the figures '2-5-9' the following shall be substituted '2-11-0'.  
In column 3 for the figures '2-11-0' the following shall be substituted '3-1-0'.
- 'Methodrine' and the words and figures appearing against it in columns 1 to 3 shall be omitted.
- (v) Under Ciba (India) Limited—  
against Cibazol (Sulphathiazole) Antiseptic Powder—  
container of—  
20 gm. .. In column 2 for the figures '2-10-0' the following shall be substituted '2-5-9'.  
In column 3 for the figures '3-0-0' the following shall be substituted '2-11-0'.  
100 gm. .. In column 2 for the figures '12-1-6' the following shall be substituted '10-12-6'.  
In column 3 for the figures '13-13-0' the following shall be substituted '12-5-0'.
- against Cibazol (Sulphathiazole) ointment—  
40 gm. .. In column 2 for the figures '3-7-3' the following shall be substituted '3-1-0'.  
In column 3 for the figures '3-15-0' the following shall be substituted '3-8-0'.
- (vi) Under Corn Products Company (India) Limited—  
against Dextrosol—Composite container of 1 lb.—  
In column 2 for the figures '2-3-0' the following shall be substituted '1-12-0'.  
In column 3 for the figures '2-8-0' the following shall be substituted '2-0-0'.

(vii) Under Eli Lilly International Corporation—  
Alphalin and the words and figures appearing against it in columns 1 to 3 shall be omitted.

Alpha Deltalin and the words and figures appearing against it in columns 1 to 3 shall be omitted.

against Amytal—Bottle of—

12 tablets .. In column 2 for the figures '0-15-0' the following shall be substituted '0-14-0'.

In column 3 for the figures '1-1-0' the following shall be substituted '1-0-0'.

against Betalin S—Vial of—

5 c.c. 30 mg. .. In column 2 for the figures '2-5-9' the following shall be substituted '2-3-0'.

In column 3 for the figures '2-11-0' the following shall be substituted '2-8-0'.

5 c.c. 60 mg. .. In column 2 for the figures '3-11-6' the following shall be substituted '3-6-3'.

In column 3 for the figures '4-4-0' the following shall be substituted '3-14-0'.

5 c.c. 100 mg. .. In column 2 for the figures '5-1-6' the following shall be substituted '4-11-3'.

In column 3 for the figures '5-13-0' the following shall be substituted '5-6-0'.

against Carbarzone—Bottle of—

1 oz. powder .. In column 2 for the figures '16-4-9' the following shall be substituted '14-15-9'.

In column 3 for the figures '18-10-0' the following shall be substituted '17-2-0'.

20 tablets .. In column 2 for the figures '3-4-6' the following shall be substituted '3-0-3'.

In column 3 for the figures '3-12-0' the following shall be substituted '3-7-0'.

against Dicalcium Phosphate 'C' Vit. D—

Box of 40 tablets .. In column 2 for the figures '4-0-9' the following shall be substituted '3-13-3'.

In column 3 for the figures '4-10-0' the following shall be substituted '4-6-0'.

against Ephedrine and Amytal—

Tin of 12 pulvules .. In column 2 for the figures '1-8-6' the following shall be substituted '1-6-9'.

In column 3 for the figures '1-12-0' the following shall be substituted '1-10-0'.

against Hepicebrin—Bottle of—

25 gelseals .. In column 2 for the figures '4-3-6' the following shall be substituted '3-0-3'.

In column 2 for the figures '4-13-0' the following shall be substituted '3-7-0'.

100 gelseals .. In column 2 for the figures '14-13-3' the following shall be substituted '10-1-0'.

In column 3 for the figures '16-15-0' the following shall be substituted '11-8-0'.

against Liver Extract Solution—Vial of 10 c. c.—

8 U. S. P. unit per c. c. In column 2 for the figures '4-11-3' the following shall be substituted '4-5-3'.

In column 3 for the figures '5-6-0' the following shall be substituted '4-15-0'.

against Reticulogen—Container of—

3×0 5 c. c. ampoules In column 2 for the figures '7-1-0' the following shall be substituted '6-7-3'.

In column 3 for the figures '8-1-0' the following shall be substituted '7-6-0'.

Vial of 5 c. c. .. In column 2 for the figures '18-2-6' the following shall be substituted '16-11-9'.

In column 3 for the figures '20-12-0' the following shall be substituted '19-2-0'.

(viii) Under Martin and Marris, Ltd.—  
against Evans' Dextrose—

6×25 c. c. ampoules In column 2 for the figures '5-4-0' the following shall be substituted '4-9-6'.

12½ per cent. In column 3 for the figures '6-0-0' the following shall be substituted '5-4-0'.

6×25 c. c. ampoules, 25 per cent. In column 2 for the figures '5-9-3' the following shall be substituted '4-13-0'.

In column 3 for the figures '6-6-0' the following shall be substituted '5-8-0'.

6×50 c. c. ampoules, 25 per cent and the figures appearing against it in columns 2 and 3 shall be omitted.

against Moryl—Container of—

3×1 c. c. ampoules .. In column 2 for the figures '2-1-3' the following shall be substituted '1-7-9'.

In column 3 for the figures '2-6-0' the following shall be substituted '1-11-0'.

10×1 c. c. ampoules.. In column 2 for the figures '4-8-9' the following shall be substituted '3-7-3'.

In column 3 for the figures '5-3-0' the following shall be substituted '3-15-0'.

(ix) Under Morison (J. L.) Son & Jones (India) Ltd.—

\* against Aspro—

Packet of 3 tablets In column 2 for the figures '0-1-0' the following shall be substituted '0-10-3' (per dozen packets).

Packet of 30 tablets In column 2 for the figures '0-8-9' the following shall be substituted '0-8-6'.

(x) Under Thakore & Company—

Supper A Vitamin Conc.—

Bottle of—

50 c. c. liquid .. In column 2 for the figures '15-1-0' the following shall be substituted '11-6-0'.

In column 3 for the figures '17-3-6' the following shall be substituted '13-0-0'.

\* 50 capsules and the figures appearing against it in columns 2 and 3 shall be omitted.

against Unicap Vitamins—

Bottle of 24 capsules In column 2 for the figures '7-10-6' the following shall be substituted '4-6-0'.

In column 3 for the figures '8-12-0' the following shall be substituted '5-0-0'.

(xi) Under Wander Dr. (A) (India), Limited—

Under the sub-heading Wander products—

\* against Diazinol—Tube of—

20×0.5 gm. tablets In column 2 for the figures '6-2-0' the following shall be substituted '3-8-0'.

In column 3 for the figures '7-0-0' the following shall be substituted '4-0-0'.

\* against Sulfoguanil—

Tube of 20×0.5 gm tablets. In column 2 for the figures '4-6-0' the following shall be substituted '2-10-0'.

In column 3 for the figures '5-0-0' the following shall be substituted '3-0-0'.

Container of 500×0.5 gm. tablets. In column 2 for the figures '83-2-0' the following shall be substituted '49-14-0'.

In column 3 for the figures '95-0-0' the following shall be substituted '57-0-0'.

3. In Part (iii) of Schedule A—

Anaesthetic Ether and all words and figures appearing against it in columns 1 to 6 shall be omitted.

against Dextrose (Anhyd) extra pure for injection—  
In columns 2 to 6 for the figures '2-2-0', '2-6-0', '1-7-0', '0-12-0' and '0-4-0' the following shall be substituted '1-11-0', '1-14-0', '1-2-0', '0-10-0' and '0-3-0'.

\*Iron Ammonium Citrate (Brown Scales) and all words and figures appearing against it in columns 1 to 6 shall be omitted.

against Potassium Permanganate—  
In columns 2 to 6 for the figures '5-8-0', '6-1-0', '3-5-0', '1-12-0' and '0-7-0' the following shall be substituted '3-3-0', '3-9-0', '2-1-0', '1-2-0' and '0-5-0'.

\*Sulphanilamide Powder and the words and figures appearing against it in columns 1 to 6 shall be omitted.

against Zinc Oxide—  
In columns 1 to 6 for the figures '1-1-0', '1-3-0', '0-11-0', '0-6-0' and '0-3-0' the following shall be substituted '1-7-0', '1-10-0', '0-9-0' and '0-3-0'.

Under the sub-heading "In original packings of miscellaneous sizes"

\* Barbitone Soluble and the words and figures appearing against it in columns 1 to 3 shall be omitted.

\*Silver Proteinate 8 per cent B. P. and the words and figures appearing against it in columns 1 to 3 shall be omitted.

\* Silver, Proteinate 20 per cent B. P. C. and the words and figures appearing against it in columns 1 to 3 shall be omitted.

4. In Part (iv) of Schedule A—

\* against Bourn Vita In the column for retail price for Tin of 1 lb. the figures '3-12-0' the following be substituted '3-3-0'.

\* against Ovaltine—  
Large tin .. In the column for wholesale price for the figures '3-7-3' the following shall be substituted '3-2-6'.

Medium tin .. In the column for retail price for the figures '3-12-0' the following shall be substituted '3-7-0'

.. In the column for wholesale price for the figures '2-0-6' the following shall be substituted '1-13-6'

In the column for retail price for the figures '2-3-0' the following shall be substituted '2-0-0'.

Medium Jar and the figures appearing against it in the columns for wholesale and retail price shall be omitted.

Small tin and the figures appearing against it in the columns for wholesale and retail price shall be omitted.

5. The following shall be added to Schedule A—

PART (ii)

(Proprietary medicines)

Drugs and Medicines arranged according to manufacturers and importers with unit	Price	
	Wholesale (2)	Retail (3)
<i>Antigen Laboratories, Ltd.</i>		
*Calcium Gluconate—Box of 6×10 c. c. ampoules, 10 per cent.	6 1 3	6 15 0

(1)	(2)	(3)
<i>Burroughs Wellcome &amp; Co.</i>		
*Ephedrine Hydrochloride—		
Tube of 6×1 gr. tablets ..	0 12 3	0 14 0
Bottle of 25×1 gr. tablets..	1 10 3	1 14 0
Bottle of 100×1 gr. tablets	5 8 6	6 5 0
<i>Crookes Laboratories</i>		
Argentum Ophthalmic—		
½ oz. (with pipette in card box.)	2 3 0	2 8 0
*Kaolin—		
Tin of 6 oz. .. .. .	2 7 6	2 13 0
<i>Thakore &amp; Company</i>		
(Upjohn Specialities)		
Halibut Liver Oil		
Bottle of 50 capsules ..	3 13 3	4 6 0
Super A Vitamin concentrate Capsules.		
Bottle of 100 capsules ..	11 6 0	13 0 0
<i>Volkart Brothers</i>		
(Sharp and Dohme Pharmaceutical preparations).		
Anti-pyur—Bottle of 4 oz... ..	2 10 0	3 0 0
Diphtheria Toxoid, Alum Precipitated refined—Vial of ½ c.c.	2 3 0	2 8 0
Liver Extract Solution Refined—		
Vial of 10 c. c.—		
5 U. S. P. .. .. .	8 1 6	9 4 0
15 U. S. P. .. .. .	22 12 0	26 0 0
Mixed Treatment No. 1—Bottle of 100 tablets.	3 4 6	3 12 0
Tetanus Anti-Toxin—1 c. c.—		
5000 U. S. A. Unit (Super Concentrated).	8 12 0	10 0 0
10000 U. S. A. Unit (Purified Globulin).	17 8 0	20 0 0
Tetanus Toxoid, Alum Precipitated Refined—2—1 c. c. packing.	6 2 0	7 0 0

PART (iii)

(Pharmaceutical Chemicals)

Pharmaceutical Chemical with unit	Price in 1 lb. original packings		Retail price in small quantities (loose)		
	Wholesale	Retail	½ lb.	¼ oz.	1 oz.
*Ammoniated Mercury—Boots.	26 11	29 11	..	..	..

With reference to sub-rule (1) of Rule 119 of the Defence of India Rules, the Central Government is pleased to direct that the above order shall be published in the *Gazette of India* and a notice of the above order giving reference to the publication in the *Gazette of India* shall also be published in the official *Gazette* of each Province, and a Press Note giving an indication of the nature of the order and the fact of its publication in the *Gazette of India* shall be issued.

DHARMA VIRA  
Joint Secy. to the Govt. of India